

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.19/MP/2023

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 crore paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited.
- Date of Hearing : **10.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : PTC India Limited (PTCIL) and 5 Ors.
- Parties Present : Shri Sayan Ghosh, Advocate, MBPMPL
Shri Abhishek Kumar, Advocate, UP Discoms
Shri Nived Veerapaneni, Advocate, UP Discoms
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that Respondent No.1, PTCIL, has expressed that the parties may explore the possibility of amicable resolution of the dispute involved in the matter and, accordingly, requested to defer the hearing of the present matter. Learned counsel for Respondent No. 1, PTCIL, also confirmed the above.

2. Considering the above request, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **7.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

